

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-1
IB-763(ND)/2020

IN THE MATTER OF:

GTM Industries Private Limited

Vs.

AD Victoriam Ventures Private Limited.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

IBC Under Sec 9

Order delivered on 11.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Gursat Singh Vachher, Advocate

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Operational Creditor is present and submitted that the Company namely, AD Victoriam Ventures Private Limited is already undergoing CIR Process vide Order dated 21st November, 2020 in IB-2380 of 2019. It is further submitted that the Operational Creditor has already filed the claim before the IRP.

In view of it, the **IB-763/2020** has become infructuous. The same stands dismissed.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit